

SHER SINGH: (a) Yes Sir. As the disease was not prevalent in the country and suddenly appeared through certain imported stock, the poultry industry was not ready with a prophylactic vaccine. Information regarding the number of deaths is being collected from the States and will be placed on the Table of the Sabha.

(b) There was no need for any investigation into the mortality as Government was constantly seized with the matter of controlling the disease through proper management conditions and vaccinations. It is not true that there has been any negligence on the part of the STC or Agriculture Ministry in importing the vaccine. Earlier it was decided to vaccinate only the breeding stocks of the hatcheries and 7.5 lakh doses of the vaccine were imported from France involving a foreign exchange expenditure of Rs. 75,000. After a subsequent review of the incidence of the disease, it was decided to import 10.6 million doses of vaccine—6 millions for private sector and 4.6 millions for public sector—to meet the industry's requirement adequately. Foreign exchange amounting to Rs. 8.3 lakhs have already been released to the State Trading Corporation for the purpose. To meet the emergent need, a quantity of 1.2 million doses have already been imported out of STC's foreign exchange imprest. There are already proposals from both the public and private sectors to manufacture the vaccine within the country.

(c) Does not arise.

11.48 hrs.

RE LOCK-OUT IN INDIAN AIRLINES

SHRI S. M. BANERJEE (Kanpur): The question hour is over now. We have tabled an adjournment motion and a call attention notice on the lockout in the Indian Airlines. What has happened is something surprising. This is the first time that the lockout has been declared. There may be

industrial unrest; there may be an industrial dispute.

MR. SPEAKER: We discussed it last week. It is still continuing. The Minister is coming with a statement on it.

SHRI S. M. BANERJEE: I am surprised the Minister is not making a Statement even today.

MR. SPEAKER: He will make a statement today.

SHRI S. M. BANERJEE: Kindly agree to the call attention motion.

MR. SPEAKER: He will make a statement today.

SHRI S. M. BANERJEE: It is never justified. Supposing there is a strike on the railways, do we declare a lockout in the railways? Supposing there is a bickering in the Cabinet, do we dissolve the Cabinet or declare a lockout in the Cabinet? This is something surprising.

SHRI P. VENKATASUBBAIAH (Nandyal): He is raising this matter without seeking your permission. I would only say this. There are people who feel strongly that Government are justified in declaring a lockout. If his comments are allowed to go on record, our comments must also be on the record. The employees of the Indian Airlines are holding the whole nation to ransom. They have lost public sympathy, and the people are behind the Government for having declared a lock-out.

SHRI S. M. BANERJEE: They are not. It is a calculated sabotage by the employers.

MR. SPEAKER: Both of you will kindly sit down.

SHRI P. VENKATASUBBAIAH: By their speeches in the Opposition,

[Shri P. Venkatasubbaiah]

they are inciting the employees to indulge in sabotage.

MR. SPEAKER: Kindly sit down.

SHRI S. M. BANERJEE: Kindly allow a two-hour discussion.

MR. SPEAKER: The Minister will make a statement.

SHRI S. M. BANERJEE: Kindly allow a discussion.

MR. SPEAKER: I am not allowing anything.

This matter has been sufficiently discussed already in this House.

I am not allowing any Member to speak without my permission.

I will see to it afterwards when the Minister comes with a statement. We have had enough of discussion last time. The Minister will come with a statement. We will then see to it.

11.53 hrs.

PAPERS LAID ON THE TABLE

ANDHRA PRADESH MUNICIPALITIES (AMENDMENT) ACT

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table a copy of the Andhra Pradesh Municipalities (Amendment) Act, 1973 (President's Act No. 16 of 1973) (Hindi and English versions) published in Gazette of India dated the 28th September, 1973 under sub-section (3) of section 3 of the Andhra Pradesh State Legislature (Delegation of Powers) Act, 1973. [Placed in Library. See No. LT-5793/73].

NOTIFICATION UNDER ORISSA MOTOR VEHICLES (TAXATION OF PASSENGERS) ACT

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAMLA-PATI TRIPATHI): I beg to lay on the Table a copy of Notification No. S.R.O. 771/73 (Hindi and English versions) published in Orissa Gazette dated the 18th August, 1973, making certain amendment to the Orissa Motor Vehicles (Taxation of Passengers) Rules, 1969, under sub-section (3) of section 23 of the Orissa Motor Vehicles (Taxation of Passengers) Act, 1969 read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973, issued by the President in relation to the State of Orissa. [Placed in Library. See No. LT-5794/73].

NOTIFICATION UNDER MERCHANT SHIPPING ACT

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RANA): I beg to lay on the Table:—

- (1) A copy of the Indian Merchant Shipping (Medical Examination) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 702 in Gazette of India dated the 10th June, 1972, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-5795/73].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table: